

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

**BEFORE SHRI R.S.SYAL, VICE PRESIDENT AND
SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER**

आयकर अपील सं. / ITA No. 873/PUN/2018

निर्धारण वर्ष / Assessment Year : 2011-12

Samudra Electronics Systems Pvt. Ltd.
Unit No.12, Electronic Sadan No.2, MIDC,
Bhosari, Pune-411 026
PAN : AACCS6033L

.....अपीलार्थी / Appellant

बनाम / V/s.

The Addl. Commissioner of Income Tax (TDS)
Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Kiran Sanmane

Revenue by : Shri S.P Walimbe

सुनवाई की तारीख / Date of Hearing : 10.11.2021

घोषणा की तारीख / Date of Pronouncement : 10.11.2021

आदेश / ORDER

PER CHANDRA MOHAN GARG JM:

This appeal filed by the assessee is directed against the order of the Ld. CIT(Appeals), Pune-10 dated 21.02.2018 for the assessment year 2011-12 as per the grounds of appeal on record.

2. The Ld. Counsel for the assessee by filing letter dated 11th February, 2021 submitted that the assessee wants to withdraw the appeal in light of the assessee opting for resolution under the provisions enumerated in the Direct

Tax Vivad Se Vishwas Act, 2020 ('the VSV Act') and has filed withdrawal application along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

4. In the result, **appeal of the assessee is dismissed as withdrawn.**

Order pronounced on 10th day of November, 2021.

Sd/-
R.S.SYAL
VICE PRESIDENT

Sd/-
CHANDRA MOHAN GARG
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 10th November, 2021.
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals), Pune-10.
4. The CIT (TDS), Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	10.11.2021	Sr.PS/PS
2	Draft placed before author	10.11.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		